

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (Crl.) No(s). 6920/2019

(Arising out of impugned final judgment and order dated 14-05-2018 in CRLA No. 1037/2015 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

ANIL KUMAR GUPTA

Respondent(s)

IA No. 155208/2021 - EXEMPTION FROM FILING O.T.

Date : 11-02-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Ms. Aishwarya Bhati, ASG
Mr. Sairica Raju, Adv.
Ms. Sonia Mathur, Adv.
Mr. Pranay Ranjan, Adv.
Mr. Rajan Kr. Chourasiya, Adv.
Mr. Digvijay Dam, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Barun Kumar Sinha, Adv.
Mr. Rohit Amit Sthalekar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Put up on 09.03.2022.

It will be open for the counsel for the respective parties to pray for soft copies of the Trial Court record or of the relevant documents only, to be relied upon.

Ms.Aishwarya Bhati, learned ASG to submit a convenience compliance with respect to the deposition/material to be relied upon.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(NISHA TRIPATHI)
BRANCH OFFICER

